

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 172 of 2015 &
IA No. 283 of 2015**

Dated: 22nd July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Bharat Petroleum Corporation Ltd.Appellant(s)
Versus
Sabarmati Gas Ltd. & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet

Counsel for the Respondent(s) : Ms. Sumita Yadava
Ms. Preksha Dugar for R.1

Ms. Aparna Vohra for R.2

ORDER

Learned counsel for respondent No.1 seeks two weeks time to file reply. He may file the same on or before 05.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.08.2016 after serving copy on the other side.

List the matter on **26.08.2016.**

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/jp**

**(Justice Ranjana P. Desai)
Chairperson**